

[*Translation*]

SHRI J. P. AGARWAL (Chandni Chowk): Mr. Deputy Speaker, Sir, incidents of bomb blast are taking place everyday and people are being killed. In this connection, the hon. Minister of Home Affairs may be requested to make a statement in the House.

MR. DEPUTY SPEAKER: This is not the way. The due time is over.

SHRI J. P. AGARWAL: Mr. Deputy Speaker, Sir, when such serious incidents are taking place, I am surprised that the BJP is maintaining silence. Earlier, in case of such incidents, they would call for strikes, Delhi Bandhs etc. but today they keeping quiet. There are no protests whatsoever. Can a bomb blast be called a minor incident?

MR. DEPUTY SPEAKER: You cannot be allowed now. You did not speak when you had the opportunity to do so.

[*English*]

Now Matters under Rule 377.

13.00 hrs.

MATTERS UNDER RULE 377

(i) **Need to reinstate the dismissed casual labourers working in Nidadavole division (Andhra Pradesh) under Ministry of Communication**

SHRIMATI J. JAMUNA (Rajahmundry): The Government have state that they will include the 'right to work' in the list of fundamental rights of our Constitution by bringing suitable legislation. I will be the first person to be happy if this right is provided in its true sense and perspective. But, I am having my own reservations about its implementation. I would like to bring one instance in this regard. While on the one hand the right to work is being discussed, on the other Government of India, Ministry of Communications removed 14 casual Mazdoors belonging to

Nidadavole Division of Andhra Pradesh Circle from service without giving any notice although they have put in 240 to 500 days of continuous service from the year 1983. They had requested only for continuing in service and not even for regularisation. In this connection I had requested that they may be reinstated immediately, as a part of Government's proposal of right to work and to provide livelihood to the youth of the country. No decision seems to have been taken.

(ii) **Need to take steps to promote coconut based industries particularly in Kerala**

PROF. K. V. THOMAS (Ernakulam): The Coconut growers in Kerala and facing difficulties as they are not getting a remunerative price for their produce. Even though Government have fixed a support price for Copra, that price is not available to the farmers. Both the NAFED and their agencies have failed to procure the Copra arriving at the market. So, farmers are making distress sale. The immediate steps to be taken are (1) declare coconut as an oil seed and give all the concessions and financial aids available to oil seed farmers. (2) Start as many Copra crushing and coconut oil extraction units in Kerala both in the Public and cooperative Sector, as possible. (3) Encourage the Private units to come to this field by giving adequate financial assistance including seed capital from IDBA. As we are spending a lot of precious foreign exchange on import of edible oil, all attempts to produce more coconut and coconut oil should be given top priority.

(iii) **Need to provide financial assistance to Uttar Pradesh. For opening of Medical engineering and agricultural universities in Western Uttar Pradesh**

SHRI HARPAL SINGH PANWAR (Kairana): Uttar Pradesh is most densely populated State of our country and fifth population of the country lives in U. P. The number of medical colleges, Engineering colleges and Agricultural Universities is not